

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1561
TO BE ANSWERED ON 20TH DECEMBER, 2022**

ADMISSION FOR UKRAINE-RETURNED MEDICAL STUDENTS

1561 SHRI MALLIKARJUN KHARGE:

Will the Minister of **Health and Family Welfare** be pleased to state:

- (a) the details of the number of Ukraine-returned medical students who have been admitted to various colleges across the country for completion of their degrees;
- (b) whether Government has made necessary amendments to the rules to facilitate the admission of such students, and if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether Government is considering a proposal to amend the rules to allow such students, to at least pursue their practical and clinical training in India itself, and if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (e): Foreign Medical Students/Graduates are either covered under “Screening Test Regulations, 2002” or “Foreign Medical Graduate Licentiate Regulations, 2021”. There are no provisions in the Indian Medical Council Act 1956 & the National Medical Commission Act, 2019 as well as the Regulations to accommodate or transfer medical students from any foreign medical institutes to Indian medical colleges. No permission has been given by the NMC to transfer or accommodate any foreign medical students in any Indian medical institute/university.

The National medical Commission (NMC) has devised a scheme under which Indian students who were in the last year of their undergraduate medicine course (due to COVID-19, Russia-Ukraine conflict etc had to leave their foreign medical institute) and have subsequently completed their studies as also have been granted certificate of completion of course/degree by the respective institute, on or before 30th June, 2022, are permitted to appear in Foreign Medical Graduate Examination. Thereafter, upon qualifying the FMG examination, such foreign medical graduates are required to undergo Compulsory Rotating Medical Internship (CRMI) for a period of two years to make up for the clinical training which could not be physically attended by them during the undergraduate medicine course in the foreign institute as also to familiarize them with

practice of medicine under Indian conditions. The foreign medical graduates can get registration after completing the CRMI for two years.

The NMC has also issued Public Notices conveying its No-objection to the Academic Mobility Program offered by Ukraine i.e. temporary relocation (for the period of conflict) to other universities applicable in either of 29 countries as mentioned in the Public Notice. A few students have opted for Academic Mobility Program.
